

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-67/2018/7054/A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To Shri U. Prasad,  
District and Sessions Judge,  
Karimganj.

Dated Guwahati the 27<sup>th</sup> November, 2019.

Sub: **Vehicle permission.**

Ref:- Your letter No.DJ.VII-12/2019/6107 dated the 22<sup>nd</sup> November, 2019

Sir,

With reference to the above, I am directed to inform you that, the prayer of Shri A. Kaushik, Addl. District and Sessions Judge (FTC), Karimganj to take his officially allotted vehicle to Guwahati, from the evening of 23.11.2019 till the evening of 26.11.2019, has been granted, subject to his leave/station leave permission for the period is granted by the District and Sessions Judge, Karimganj.

Yours faithfully,

sd/-

7056 **JT. REGISTRAR (VIGILANCE)**  
Memo NO.HC.VII-67/2018/70557A, dated 27.11.19

Copy to:

1. Shri A. Kaushik, Addl. District and Sessions Judge (FTC), Karimganj.
2. ✓ The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Rata